



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Completion of Recovery Proceedings under Certificate No. 3331 of 2021 against Ravindra Nath Mishra in the matter of Synergy Bizcon Limited.

Recovery Certificate No. **3331 of 2021** dated **March 08, 2021** was drawn against **Ravindra Nath Mishra** [Defaulter] PAN: **AMCPM1105C** for sum of **Rs.7,20,101/-** (*Rupees Seven Lakh Twenty Thousand One Hundred One Only*) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by Adjudicating Officer vide Order No. Order/BD/AA/2020-21/9826-9847 dated December 15, 2020 in the matter of Synergy Bizcon Limited.

In view of the payment of the amount of **Rs. 7,57,001/-** (*Rupees Seven Lakh Fifty-Seven Thousand & One Only*) due under the certificate, the recovery proceeding is hereby completed in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 224 and section 225 and rule 12 of the Second Schedule to the Income Tax Act, 1961.

22.07.2026
New Delhi



Digitally signed

— Signed

RECOVERY OFFICER